

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-409(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/petitioner
v.
Net 4 India Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 31.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	Ms. Pooja Mahajan, Ms. Mohana Nijwahan & Mr. Gaurav Arora, Advs. Mr. Vikram Bajaj, RP
For the Ex-Management	Mr. Prashant Mehta & Mr. Rakesh Kumar, Advs.
For the Edelweiss	Ms. Shivangi Verma, Adv.
For the Respondent	Mr. Sumit Gupta, Adv. for R-3 Mr. Gauhar Mirza & Mr. Nishant Doshi, Advs. for R-5 & 6 Mr. Arush Kumar, Adv. for R-3 in CA- 1756/2019
For the Resolution Applicant	Ms. Pallavi Mishra & Ms. Charchika Yadav, Advs.
For the Resolution Applicant	Mr. Dhruv Gautam, Adv.

ORDER

List on 01.10.2020.

— Sd —
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —
(HEMANT KUMAR SARANGI,
MEMBER (TECHNICAL)